

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 360/MP/2024**

- Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 64 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking amendment/modification in the Central Electricity Regulatory Commission (Communication System for Inter-State Transmission of Electricity) Regulations, 2017 and the Procedure on Centralized Supervision for Quick Fault Detection and Restoration of Communication System, Maintenance and Testing of ISTS Communication System” and Guidelines on Availability of Communication System” approved by the Commission vide orders dated 19.1.2024 in Petition No. L-1/210/216/CERC.
- Petitioner : Central Transmission Utility of India Limited (CTUIL)
- Respondents : National Load Despatch Centre and Ors.
- Date of Hearing : **17.10.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Gajendra Sinh, NLDC  
Shri Alok Mishra, NLDC  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner, CTUIL, submitted that the present Petition has been filed *inter alia* seeking issuance of the appropriate directions to amend / modify or issuance the practice directions with respect to the Central Electricity Regulatory Commission (Communication System for inter-State Transmission of Electricity) Regulations, 2017 (‘Communication System Regulations’) and Procedures on (i) Centralised Supervision for Quick Fault Detection and Restoration, and (ii) Maintenance and Testing of Communication System as well as the Guidelines on “Availability of Communication System” issued under the Communication System Regulations.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents subject to just exceptions;
- (b) The Respondents to file their reply, if any, within four weeks with a copy to the Petitioner who may file its rejoinder, within four weeks thereafter.

3. The Petition will be listed for hearing on **5.12.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**